

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.58/Chd/HP/2017**

In the matter of

M/s. M.S.Motors ...Operational Creditor/Petitioner

Vs

Hoshiar Nirvair Tractors Pvt.Ltd. ...Corporate Debtor/Respondent

Present: Mr. Yash Pal Gupta, Advocate for petitioner  
Mr.Ashish Sachdev, Advocate for respondent.

Learned counsel for respondent seeks a week's time to remove the objections raised by the Registry and deposit the costs with the U.T. Legal Services Authority as directed in the previous order dated 18.09.2017.

In the interest of justice adjournment is granted. The amount be deposited before the date fixed and the respondent is directed to bring the payment receipt for deposit of amount of costs and remove the objections raised by the Registry regarding the reply at least two days before the next date.

List the matter for arguments on 06.10.2017. It is made clear that no request for further adjournment shall be entertained. Learned counsel for respondent, however, also submits that the matter may be settled by then.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

September 28, 2017  
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